# Notifications under the provisions of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003)

Sr. No.	Notification/Order No. and date	Section/ Rules	Official Gazette reference
1	No. DTE/2003/GEDC/01 dated 18-3-2004	Section 3 (1)	Series-II No. 51(Extraordinary) dated 18-3-2004
2	No. DTE/2003/GEDC/01dated 14-10-2005	Section 3 (1)	Series-II No. 28 (Extraordinary-4) dated 17-10-2005
3	No. DTE/2003/GEDC/(B)/212 dated 25-4-2006	Section 4 (1)	Series-II No. 3 (Extraordinary-3) dated 26-4-2006
4	No. DTE/2003/GEDC(B)/1275 dated 6-8-2009	Section 4 (1)	Series- II No. 21 dated 20-8-2009
5	No. DTE/2003/GEDC(B)/09/8413 dated 17-2-2012	Section 4 (1)	Series- II No. 46 (Extraordinary-4) dated 20-2-2012
6	No. DTE/2003/GEDC (B)/3058 dated 4-2-2013	Addendum	Series- II No. 45 dated 7-2-2013
7	No. 2/71/2015/DHE/APPT. OF CHAIRMAN/BOD/2740 dated 30-9-2015	Section 4 (1)	Series- II No. 29 dated 15-10-2015
8	2/23/Accts/DHE/09-10/PF-I/53 dated 6-4-2017	Section 4 (1)	Series- II No. 2 dated 13-4-2017
9	9/389/2017/DHE/1862 dated 22nd	Rules and	Series I No. 26 dated 28-9-2017
	September, 2017.	Regulation for	
		the Corpus	
		Fund for	
		Bursary Scheme	
		Scheme	

# **GOVERNMENT OF GOA**

Department of Education, Art & Culture Directorate of Higher Education

# Notification

# No. DTE/2003/GEDC/01

In exercise of the powers conferred under sub-section (1) of Section 3 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003), (hereinafter called as the "said Act") the Government of Goa is pleased establish the Goa Education Development Corporation, with immediate effect.

Further, in pursuance of section 4 of the said Act, the Goa Education Development Corporation shall consist of the following Directors, namely:-

 Dr. Vijay S. Madan, Development Commissioner and Secretary (Higher Education) to the Government of Goa.

... Chairman

2. Fr. Romuald D'Souza, Director, Goa Institute of Management. ... Member

3. Dr. S. L. Narayanamurthy, Director, Technical Education. ... Member

4. Shri Swapnil Naik.

... Managing
Director/Exofficio Secretary.

By Order and in the name of the Governor of Goa.

M. T. Verlekar, Under Secretary (Higher Education).

Panaji, 18th March, 2004.

(Published in the Official Gazette Series-II No. 51(Extraordinary) dated 18-3-2004)

# Department of Education, Art & Culture Directorate of Higher Education

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#### **Notification**

## No. DTE/2003/GEDC/01

In exercise of the powers conferred under sub-section (1) of Section 3 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003), (hereinafter called as the "said Act") the Government of Goa is pleased to establish the Goa Education Development Corporation with immediate effect.

Further, in pursuance of section 4 of the said Act, the Goa Education Development Corporation shall consist of the following Directors, namely:-

Shri Santosh Vaidya,
 Secretary (Education) Government of Goa.
 Fr. Romuald D'Souza, Director,
 Goa Institute of Management.
 Dr. J. Chandrasekhar,
 Director
 Director of Technical Education.
 Shri M. K. Sheikh, Principal,
 Jawaharlal Nehru Higher Secondary School,
 Fatorda, Margao.
 Shri Swapnil Naik,
 .... Managing

By Order and in the name of the Governor of Goa.

Sd/- Under Secretary (Higher Education).

Director/

Ex- officio Secretary.

Panaji, 14th October, 2005.

Managing Director,

Goa Education Development Corporation

(Published in the Official Gazette Series-II No. 28 (Extraordinary-4) dated 17-10-2005)

# Department of Education, Art & Culture

# Directorate of Higher Education

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## **Notification**

# No. DTE/2003/GEDC/(B)/212

In exercise of the powers conferred under sub-section (1) of Section 4 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003), (hereinafter called as the "said Act") and in supersession of the order of even number dated 13-10-2005, the Government of Goa is pleased to reconstitute the Goa Education Development Corporation with immediate effect and till further orders, as below:

1) Shri M. K. Shaikh, Principal, ... Chairman Jawaharlal Nehru Higher Secondary School. 2) Shri Ramesh Negi, ...Director Secretary (Higher Education). 3) Shri Romuald D'Souza, ...Director Goa Institute of Management. 4) Dr. J. Chandrasekhar, ...Director Director of Technical Education. 5) Smt. Suman Pednekar, ...Director Ex-Director of Education. 6) Shri Arlindo Xavier de Miranda, ...Director Ex-President, PTA, St. Mary's H. S. and Fatima Convent High School.

Managing Director Goa Education Development Corporation.

By order and in the name of the Governor of Goa.

... Ex-Officio

H. T. Toraskar, Under Secretary (Higher Education).

Panaji, 25th April, 2006

7) Shri Swapnil Naik,

Secretary.

(Published in the Official Gazette Series-II No. 3 (Extraordinary-3) dated 26-4-2006)

# Department of Education, Art & Culture Office of the Secretary of Education

# **Notification**

# No. DTE/2003/GEDC(B)/1275

In exercise of the power conferred under sub-section (1) of Section 4 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003), and in supersession of the order No. DTE/2003/GEDC(B)/556 dated 05-06-2009, the Government of Goa is pleased to re-constitute the Education Development Corporation with effect from 3-8-2009 as below:

1. Shri Atanasio Monserrate Hon'ble Minister for Education	Chairman
2. Secretary, Technical Education	Director.
3. Director of Higher Education	Director
4. Director of Technical Education	Director.
5. Shri Suraj Lotlikar	Director.
6. Shri Vijai Sardessai	Director.
7. Managing Director, GEDC	Ex-Officio
Secretary	

By order and in the name of the Governor of Goa.

Dr. M. Modassir, Secretary (Education).

Porvorim, 6th August, 2009.

(Published in the Official Gazette Series- II No. 21 dated 20-8-2009)

# **GOVERNMENT OF GOA**

Department of Education, Art & Culture Directorate of Technical Education (Establishment Section)

# **Notification**

No. DTE/2003/GEDC(B)/09/8413

The Government of Goa is pleased to accept the resignation of Shri Atanasio Monserrate as Chairman, Goa Education Development Corporation w.e.f. 07-02-2012.

Secretary (Education) shall look after the work of Chairman, Goa Education Development Corporation with immediate effect.

By order and in the name of the Governor of Goa.

Shri V. P. Rao, Secretary (Education).

Porvorim, 17th February, 2012.

(Published in the Official Gazette Series- II No. 46 (Extraordinary-4 ) dated 20-2-2012 )

# Department of Education, Art & Culture Directorate of Technical Education Establishment Section

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# Addendum No. DTE/2003/GEDC (B)/3058

Read: Notification No. DTE/2003/GEDC (B)/1526 dated 06-09-12.

The following para may be added below serial No. 7 in the above referred Order.

The Director of Technical Education, Porvorim may attend the meetings of the Board of Goa Education Development Corporation, Porvorim as a Permanent Invitee.

By order and in the name of the Governor of Goa. *Shri Keshav Chandra*, IAS Secretary (Technical Education).

Porvorim, 4th February, 2013.

(Published in the Official Gazette Series- II No. 45 dated 7-2-2013)

## **Notification**

# No. 2/71/2015/DHE/APPT. OF CHAIRMAN/BOD/2740

In exercise of the powers conferred under sub-section (1) of Section 4 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003) and in supersession to the Order No. DTE/2003/GEDC(B)/1526 dated 06-09-2012, the Government of Goa is pleased to re-constitute the Goa Education Development Corporation with effect from 06-09-2015 as below:-

1. Shri Shripad @ Kanta. K. Patnekar ..... Chairman.

2. Shri Ramchandra Garde ..... Vice-Chairman.

Secretary (Higher Education)
 Director.
 Director.
 Ms. Rukma D. Naik
 Shri Uday Ballikar
 Director.
 Director.

7. Managing Director, GEDC ..... Ex officio Secretary.

By order and in the name of the Governor of Goa.

Diwan N. Rane, Under Secretary (Higher Education).

Porvorim, 30th September, 2015.

(Published in the Official Gazette Series-II No. 29 dated 15-10-2015)

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## **Notification**

## 2/23/Accts/DHE/09-10/PF-I/53

In exercise of the power conferred under sub-section (1) of Section 4 of the Goa Education Development Corporation Act, 2003 (Act No. 22 of 2003) and in supersession to the Order No. 2/71/2015/DHE/Appt of Chairman/BOD/2740 dated 30-09-2015, the Government of Goa is pleased to re-constitute the Goa Education Development Corporation with immediate effect as below:

- 1. Shri Shripad @ Kanta K. Patnekar Chairman.
- 2. Secretary (Higher Education) Director.
- 3. Director (Higher Education) Director.
- 4. Ms. Rukma Sadekar Director.
- 5. Mr. Uday Ballikar Director.
- 6. Managing Director, GEDC Ex officio Secretary.

By order and in the name of the Governor of Goa.

Diwan N. Rane, Under Secretary (Higher Education).

Porvorim, 6th April, 2017.

(Published in Official Gazette Series II No. 2 dated 13-4-2017)

#### Notification

#### 9/389/2017/DHE/1862

# RULES AND REGULATION FOR THE CORPUS FUND FOR BURSARY SCHEME Corpus:

The Government of Goa pleased to frame the rules and regulation for the corpus fund for Goa Education Development Corporation for Sohirobanath Ambiye Dnyanvrudhi Shishavruti (Bursary Scheme).

#### I. Preamble.—

The Government of Goa through the Directorate of Higher Education is committed for development of higher education. The quality of Higher Education is the area of concern for State Government The Government has laudable objective to universalize the Higher Education and Technical Education in state by increasing enrolment ratio. With this sole objective in mind, the scheme for grant of financial assistance towards fees paid for various courses was published/formulated.

#### II. Short title & commencement.—

These shall be called the rules and regulations for the corpus fund towards reimbursing fees for various courses under Higher & Technical Education known as Sohirobanath Ambiye Dnyanvrudhi Shishavruti (Bursary Scheme). They shall come in to force from the date of notification in the Official Gazette.

# III. Scope for corpus fund.—

- (1) The corpus fund envisages creating patronage to Goa Education Development Corporation whereby the principal amount shall remain intact and kept invested in fixed deposit with the nationalized bank and 80% of the interest accrued on the investment of the corpus fund is the fund available for GEDC to incur the expenditure on financial assistance towards the fees paid for various courses under Higher and Technical Education.
- (2) The corpus fund shall be created in a nationalized bank in the name of Government of Goa and shall be administered by the managing committee. Initially, the interest accrued shall be reinvested in the corpus fund until corpus is fully created so as to match annual requirement of the schemes. The GEDC shall carry out their objective from the interest accrued out of the fund created, once the target is meet.
- (3) The GEDC constituted by the Government will be recipient of annual grant in aid from the Government for formation of the corpus fund.
- (4) The corpus fund shall be administered and managed for growth by the committee constituted under the chairmanship of the chairman GEDC, Director of Higher Education, Member Secretary (GEDC), Director of Technical Education and 2 members nominated by the Government.
- (5) The initial quantum/size of the corpus fund has been fixed by the Government as Rs. 10 crores and shall be refixed by Government from time to time if required, duly assessed. The funds for corpus shall be provided through budgetary support.

- (6) Once the corpus is fully created, interest accrued there to shall be utilized as per the rules.
- IV. Sources of the corpus of fund.—
- (a) The corpus fund shall be established by the Government of Goa out of the budget allocation made for the particular purpose by the Department to GEDC.
- (b) Voluntary contribution from Industries, philanthropists, individuals doners as well as public, shall be also permitted within legal parameter.
  - (c) The voluntary refund from beneficiary students after gainful employment shall be encouraged.
  - V. Administration of the corpus fund.—
- (a) Money available in the corpus fund shall be invested as fixed deposit in any Nationalized bank and the same shall be not be allowed to be withdrawn to incur expenditure at any point of time. However, the corpus fund invested in a fixed deposit shall be allowed in any bank offering the better rate of interest, to maximize income.
- (b) Only interest accrued out of the corpus fund shall be accessible to be utilized by the GEDC to meet the aim as per the terms and condition of the scheme and approved Pattern of Assistance and Government rules in force from time to time.
- (c) The Interest accrued out of the corpus fund shall be deposited in a separate bank account to be opened in the name of GEDC and shall be managed by the Chairman GEDC, member secretary of the GEDC, Finance Officer of GEDC and Director of Higher Education. The signature of Director of Higher Education or any nominee of the Director of Higher Education shall be mandatory.
- (d) Upto 80% of the annual interest accrued shall be available to the GEDC to provide assistance to the students towards fees or various courses as per schemes. 20% of the annual interest shall be re-invested back in the bank account into the corpus fund.
- (e) The disbursement of the sanctioned amount shall be made annually from the bank account interest accrued from the bank account by the direct transfer to the eligible beneficiary bank account with the approval of sanctioning authority.
- (f) The corpus fund amount invested shall not be allowed to be used in any way as a security towards securing any form of loan or collateral guarantee. Note: Notwithstanding anything above, GEDC will ensure that maximum income is derived from investment of funds in different instruments of investment available with nationalized bank.

## VI. Relaxation.—

The Government shall be empowered to relax any or all the clauses of the rules and regulations of the corpus fund in exceptional circumstances to be recorded in writing with the concurrence of Finance Department.

## VII. Interpretation.—

If any question arises regarding interpretation of any clause towards expression of the corpus fund the decision of the Government shall be final and binding on all concerned.

## VIII. Redressal of Grievances and Disputes.—

Grievances if any arises out of the interpretation of the rules and regulation of the

corpus fund shall be heard and decided by the Government and decision of Government shall be final and binding on all concerned.

This issued with concurrence of Finance Department vide its U. O. No. 1400041366 dated 14-09-2017.

By order and in the name of the Governor of Goa.

Diwan N. Rane, Under Secretary (Higher Education).

Porvorim, 22nd September, 2017.

(Published in the Official Gazette Series I No. 26 dated 28-9-2017)